

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise and Customs)

Notification  
No. /2017-Customs (N.T.)

New Delhi, the June, 2017

G.S.R. (E).- In exercise of powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations to further amend the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 except as respect things done or omitted to be done before such amendment, namely:-

1. (i) These regulations may be called the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2017.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010, (hereinafter referred to as the said regulations)

(i) in sub-regulation (1) of regulation 3,-

(a) after clause (i), the following clause shall be inserted,-

“ (k) Goods and Services Tax Identification Number (GSTIN) means the number assigned under Rule 3 of the Goods and Services Tax Registration rules.”;

(b) the existing the clauses (ga), (h) and (i) shall be relettered as clause (h), (i), (j) respectively;

(ii) in regulation 5.-

(a) in sub-regulation (3), for the words, figures, brackets and letters “Courier Bill of Entry-XII (CBE-XII)”, “Courier Bill of Entry-XIII (CBE-XIII)”, or as the case may be “Courier Bill of Entry-XIV (CBE-XIV)”, the words, figures, brackets and letters “new Form Courier Bill of Entry-XII (CBE-XII)”, “new Form Courier Bill of Entry-XIII (CBE-XIII)”, or as the case may be “new Form Courier Bill of Entry-XIV (CBE-XIV)”, shall be substituted.

3. In the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010, (hereinafter referred to as the said regulations) in regulation 6.-

(i) in sub-regulation (3), for the words, figures, brackets and letters “Courier Shipping Bill-IV (CSB-IV)” the words, figures, brackets and letters “new Form Courier Shipping Bill-IV (CSB-IV)” shall be substituted.

4. After Regulation 14 of the said regulations, in place of “ Courier Bill of Entry-XII (CBE-XII)”, “Courier Bill of Entry-XIII (CBE-XIII)”, “Courier Bill of Entry-XIV (CBE-XIV)”, as the case may be “Courier Shipping Bill-IV (CSB-IV)”, appended to the said regulations, the “new Form Courier Bill of Entry-XII (CBE-XII)”, “new Form Courier Bill of Entry-XIII (CBE-XIII)”, “new Form Courier Bill of Entry-XIV (CBE-XIV)” or as the case may be “new Form Courier Shipping Bill (CSB-IV) shall be substituted respectively

F.No. 450/4/2013-Cus.IV

(Zubair Riaz)  
Director Customs

Note: The principal notification No. 36/2010-Customs (N.T.), dated the 5<sup>th</sup> May, 2010 was issued vide GSR 385(E), dated the 5<sup>th</sup> May, 2010 and was last amended by notification No. 65/2012-Customs (N.T.) dated the 26<sup>th</sup> July, 2012 and published in the Official Gazette vide GSR 592 (E) dated the 26<sup>th</sup> July, 2012.

[FORM - C

[see regulation 5(3)]

New Form Courier Bill of Entry – XII (CBE-XII) for Samples and Gifts

(Electronic Filing)

S. No.	Description	Details
1.	Courier Registration Number	
2.	Name and address of the Authorized Courier	
3.	Name of the airlines	
4.	Airport of arrival	
5.	First port of arrival, wherever applicable	
6.	Flight No.	
7.	Date of arrival	
8.	Time of arrival	
9.	Airport of shipment	
10.	Country of exportation	
11(i) .	HAWB No.	
11(ii).	CRN No., if applicable.	
12.	Unique Consignment reference No.	
13.	Name and address of the consignor	
14.	Name and address of the consignee	
15.	<b><i>GSTIN (optional)</i></b> <b><i>Remarks: in the case of import of gifts/ samples, GSTIN cannot be mandatory</i></b>	
16.	IEC Code	
17.	IEC Branch Code	

18.	No. of items included in HAWB	
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19. Item-wise Details :				
CTH	Nature of shipment (Gifts / Samples)	country of origin	Description of goods	Name & address of Manufacturer
(I)	(II)	(III)	(IV)	(V)

<i>Item-wise Details (continued) :</i>				
No. of packages	Marks and number of packages, wherever applicable	Unit of measure	Quantity	Invoice No.
(VI)	(VII)	(VIII)	(IX)	(X)

<i>Item-wise Details (continued) :</i>										
Invoice value	Invoice currency	rate of exchange	Assessable value in Rs. (As per section 14 of the Customs Act, 1962)	Notification			<i>Value under section 3 of Customs tariff Act, 1975</i>	<i>Additional Duty Rate</i>	<i>Additional Duty Amount</i>	<i>GST Code</i>
(XI)	(XII)	(XIII)	(XIV)	(XV-A)	(XV-B)	(XV-C)	(XVI)	(XVII)	(XVIII)	(XIX)

				Notfn. type	Notfn. No.	Sl.No.				
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<i>IGST Rate</i>	<i>IGST Exemption Notification</i>	<i>IGST Amount</i>	<i>GST Compensation Cess rate</i>	<i>GST Compensation Cess Exemption Notification</i>	<i>GST Compensation Cess Amount</i>	<i>Total Duty Amount</i>
(XX)	(XXI)	(XXII)	(XXIII)	(XXIV)	(XXV)	(XXVI)

### DECLARATION

I/we declare that the authorization from each of the consignees or consignors relating to the above mentioned consignments have been obtained by me/us to act as an agent for the clearance of the goods.

I/We hereby declare that goods imported as per this Bill of Entry include only *bona fide* commercial samples, prototypes of goods and *bona fide* gifts of articles for personal use of value not exceeding Rs. Ten thousand and which are for the time being not subject to any prohibition or restriction on their import into India.

I/We enclose herewith \_\_\_\_\_ (number) of Airway bills and \_\_\_\_\_ (Number) of Invoices for the aforesaid consignments with this Bill of Entry.

I/we hereby declare that the contents of this Bill of Entry are complete, correct and true, in every respect and are in accordance with the airway bills, the invoices and other documents attached herewith.

Date :

*Signature and name*

Place :

*of the authorised courier*

**NOTE** Uploading images of HAWB and invoices shall be optional in CBE-XII while filing through bulk upload or otherwise.

[FORM - D

[see regulation 5(3)]

**New Form Courier Bill of Entry - XIII (CBE-XIII) for Non-Documents**  
**(Low Value Dutiable Shipments)**  
(Electronic Filing)

S. No.	Description	Details
1.	Courier Registration Number	
2.	Name and address of the Authorized Courier	
3.	Name of the airlines	
4.	Airport of arrival	
5.	First port of arrival, wherever applicable	
6.	Flight No.	
7.	Date of arrival	
8.	Time of arrival	
9.	Airport of shipment	
10.	Country of exportation	
11(i) .	HAWB No.	
11(ii).	CRN No., if applicable	
12.	Unique Consignment reference No.	
13.	Name and address of the consignor	
14.	Name and address of the consignee	
15.	<b>GSTIN</b>	
16.	IEC Code	
17.	<b>IEC Branch Code</b>	
18.	No. of items included in HAWB	

19. Item-wise Details :					
Licence Type	Licence No.	CTH/ CTSH	CETSH	<i>GST Code</i>	Country of origin
(I)	(II)	(III)	(IV)	(V)	(VI)

<i>Item-wise Details (continued) :</i>				
Description of goods	Name and address of manufacturer	No. of packages	Marks and No. of packages, wherever applicable	Unit of measure
(VII)	(VIII)	(IX)	(X)	(XI)

<i>Item-wise Details (continued) :</i>						
Quantity	Invoice No.	Invoice value	Currency for invoice	Rate of exchange	Invoice terms (FOB / CIF/ C&F / C&I)	
(XII)	(XIII)	(XIV)	(XV)	(XVI)	(XVII)	(XVIII)

<i>Item-wise Details (continued) :</i>				
Discount amount	Discount currency	Assessable value	Freight	Landing charges
(XIX)	(XX)	(XXI)	(XXII)	(XXIII)

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	<i>Item-wise Details (continued) :</i>	
Insurance	Item-wise details of other charges as per section 14 of the Customs Act, 1962	
(XXIV)	(XXV)	
	Charge type	Charge amount

*Item-wise Details (continued) :*

*Notification used per item*

(XXVI)							
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Notification type	Notification No.	Sl. No. in notification	List No.	List Sl.No.	<b><i>Value under section 3 of Customs tariff Act, 1975</i></b>	<b><i>Additional Duty Rate</i></b>	<b><i>Additional Duty Amount</i></b>



(XXVII)

(A)	(B)	(C)	(D)	(E)	(F)	(G)
<b>IGST Rate</b>	<b>IGST Exem ption Notfn .</b>	<b>IGST Amoun t</b>	<b>GST Comp ensatio n Cess Rate</b>	<b>GST Compen sation Cess Exempti on Notfn.</b>	<b>GST Comp ens ation Cess  Amou nt</b>	Total Duty

#### DECLARATION

I/we declare that the authorization from each of the consignees or consignors relating to the above mentioned consignments have been obtained by me/us to act as an agent for the clearance of the goods.

I/we hereby declare that I/we have not received any other documents or information showing a different price, value, quantity, or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts I/we will immediately make the same known to the Commissioner of Customs.

I/we hereby declare that the contents of this Bill of Entry are complete, correct and true, in every respect and are in accordance with the airway bills, the invoices and other documents attached herewith.

I/We enclose herewith \_\_\_\_\_ (number) of Airway bills and \_\_\_\_\_ (Number) of Invoices for the aforesaid consignments with this Bill of Entry.

Date :

*Signature and name*

Place :

*of the authorised courier*

**NOTE** (i) Uploading images of HAWB and invoices shall be mandatory in CBE-XIII while filing through bulk upload or otherwise.

[FORM – E]

[see Regulation 5(3)]

**New Form Courier Bill of Entry – XIV (CBE-XIV) for Dutiable Goods**  
(Electronic Filing)

Courier Registration Number (1)		Name and address of the Authorized Courier (2)		
PARTICULARS OF CUSTOM HOUSE AGENT (3)				
Licence Number (i)		Name (ii)	Address (iii)	
PARTICULARS OF IMPORTER (4)				
IEC Code (i)		IEC Branch Code (ii)	Name & Address (iii)	<b>GSTIN</b> (iv)
Category of Importer (Govt. Depts, Govt. Undertakings, Diplomatic/UN, others) (v)		If others, please specify (vi)	Type of Importer (100 % EOU or not, please specify) (vii)	
Authorised dealer code of the Bank (5)	Category of the Bill of Entry (Home Consumption, Warehouse, Ex-Bond) (6)	Bill of Entry Number and date (7)	Class Code (CC) (New, Split, Post, Part) (8)	
Type of Bill of Entry (Normal, Prior, Advance) (9)		High Sea sale (10)		
Seller particulars in case of High Sea sale				

(11)				
IEC Code (A)	IEC Branch Code (B)	Name (C)		Address (D)
Use of the first proviso under section 46(1), Customs Act, 1962: (12)	Special Requests (13)	Reason in case of extension of Time Limit is Requested (14)		Airlines (15)
Flight Number (16)		Airport of Arrival (17)		Date of Arrival (18)
Airport of Shipment (19)		Country of Origin (if same for all goods of the consignment, otherwise declare item-wise) (20)		Country of Consignment (21)
IGM details (22)		MAWB No. (23)	MAWB date (24)	HAWB No. (25)
IGM No. (A)	Date of entry Inward (B)			CRN No., if applicable. (A)
HAWB date (26)	Marks & Numbers (27)	Number of Packages (28)	Type of Packages (29)	Unit of measure for gross weight (30)
Gross weight (31)	Additional information for clearance of goods at Inland Container Depots (ICDs) (32)			
Name of Gateway Port (A)		Gateway IGM Number (B)	Date of Entry Inwards of Gateway Port (C)	
Container details (In case of clearance at ICDs and Sea Ports), wherever applicable				

(33)			
Container No. (A)	Seal Number (B)	FCL/LCL (C)	
Bond details (34)			
Whether Clearance of imported goods is sought against any type of bond already registered with Customs? (A)			
BOND TYPE (Provisional Duty Bond, Re-Export Bond, Letter of Guarantee, Warehouse Bond, Project Bond, EOU Bond(B-17 Bond), End use Bond, Test Bond, Undertaking ITC Bond, Cash Deposit, Jobbing etc.) (A-1)		Bond Number (A-2)	
DETAILS OF PROCUREMENT CERTIFICATE, IF ANY (35)			
Procurement Under 36/96 Customs? (i)	Procurement Certificate Number (ii)	Date of Issuance of Certificate (iii)	
Location Code of the Central Excise Office issuing the Certificate (iv)	Commissionerate (v)	Division (vi)	Range (vii)
IMPORT UNDER MULTIPLE INVOICES (36)			
If Imports are affected under multiple invoices (i)			
Number of Invoices (i)-1	Total Freight (i)-2	Total Insurance (i)-3	
DETAILS OF EACH INVOICE			

(37)		
Invoice Number (i)	Date of Invoice (ii)	Purchase order Number (iii)
Date of Purchase Order (iv)	Contract Number (v)	Date of Contract (vi)
Letter of Credit (vii)	Date of letter of Credit (viii)	
Details of Items and Related Information for each Invoice (ix)		
Invoice Number (ix) -1	Supplier Details (ix) -2	
Name of the Supplier (ix) -2(a)	Address of the Supplier (ix) -2(b)	Country (ix) -2(c)
If Supplier is not the seller (ix) -3		
Name of the Seller (ix)-3(a)	Address of the Seller (ix)-3(b)	Country (ix)-3(c)
Broker/Agent Details (ix)-4		
Name of the Broker/Agent (ix) -4(a)	Address of the Broker/Agent (ix)-4(b)	Country (ix)-4(c)
Nature of Transaction (Sale, Sale on consignment basis, Hire/rent, Replacement, Gift, Sample, Free of Cost, others) (ix)-5	If others, Please specify (ix)-5(a)	
Terms of Payment	If others, Please specify	

(LC,DP/TA,FOC, Others) (ix)-6	(ix) -6(a)		
Conditions or Restrictions, if any Attached to sale (ix) -7		Method of Valuation (ix) -8	
Terms of Invoice (ix) -9	Invoice Value (ix)-10	Invoice Currency (ix) -11	
Freight, Insurance and Other Charges (ix) -12			
Freight (ix) -12(a)	Rate (ix) -12(a)(i)	Amount (ix) -12(a)(ii)	Currency (ix) -12(a)(iii)
Insurance (ix) -12(b)	Rate (ix) -12(b)(i)	Amount (ix) -12(b)(ii)	Currency (ix) -12(b)(iii)
Loading, Unloading and Handling Charges as per Rule 9(2)(b) of the Customs Valuation Rules, 1988 (ix) -12(c)	Rate (ix) -12(c)(i)	Amount (ix) -12(c)(ii)	Currency (ix) -12(c)(iii)
Other Charges Related to the Carriage of goods (ix) -12(d)	Rate (ix) -12(d)(i)	Amount (ix) -12(d)(ii)	Currency (ix) -12(d)(iii)
Cost and Service Not Included in the Invoice and Other Miscellaneous Charges (ix) – 13			
Brokerage and Commission (ix) -13(a)	Rate (ix) -13(a)(i)	Amount (ix) -13(a)(ii)	Currency (ix) –(13)(a)(iii)
Cost of containers (ix) -13(b)	Rate (ix) -13(b)(i)	Amount (ix) -13(b)(ii)	Currency (ix) –(13)(b)(iii)
Cost of Packing (ix) -13(c)	Rate (ix) -13(c)(i)	Amount (ix) -13(c)(ii)	Currency (ix)–(13)(c)(iii)

Dismantling, Transport and handling in the Country of Export or any other Country (ix)-13(d)	Rate (ix) -13(d)(i)	Amount (ix) -13(d)(ii)	Currency (ix) –(13)(d)(iii)
Cost of Goods and Services Supplied by Buyer (ix) -13(e)	Rate (ix) -13(e)(i)	Amount (ix) -13(e)(ii)	Currency (ix)–(13)(e)(iii)
Documentation (ix) -13(f)	Rate (ix) -13(f)(i)	Amount (ix) -13(f)(ii)	Currency (ix) –(13)(f)(iii)
Country of Origin Certificate (ix) -13(g)	Rate (ix) -13(g)(i)	Amount (ix) -13(g)(ii)	Currency (ix) –(13)(g)(iii)
Royalty and Licence Fees (ix) -13(h)	Rate (ix) -13(h)(i)	Amount (ix) -13(h)(ii)	Currency (ix)–(13)(h)(iii)
Value of Proceeds which accrue to seller (ix) -13(i)	Rate (ix) -13(i)(i)	Amount (ix) -13(i)(ii)	Currency (ix)–(13)(i)(iii)
Cost of Warranty of Service, if any, Provided by the seller or on Behalf of the seller (ix) -13(j)	Rate (ix) -13(j)(i)	Amount (ix) -13(j)(ii)	Currency (ix) –(13)(j)(iii)
Other Costs or Payments, if any, to Satisfy the Obligation of the seller (ix) -13(k)	Rate (ix) -13(k)(i)	Amount (ix) -13(k)(ii)	Currency (ix) –(13)(k)(iii)
Other Charges and Payments, if any (ix) -13(l)	Rate (ix) -13(l)(i)	Amount (ix) -13(l)(ii)	Currency (ix)–(13)(l)(iii)
Discount Amount (ix) – 14		Discount Currency (ix) – 15	

Additional charges, if any, for purchase on High Seas (In Rs.) (ix) – 16			
Rate (%) (ix) – 16 (a)		Amount (in Rs.) (ix) – 16 (b)	
Any other Information which has a bearing on Value (ix) – 17			
Details of Special Valuation Branch (SVB) Loading wherever Applicable (at Invoice Level) (Fill only if same for all goods of the consignment else declare at item level) (ix) – 18			
Are the Buyer and Seller Related? YES / NO (ix) – 18 (a)			
If the buyer and Seller are Related, has the Relationship been examined Earlier by the SVB (yes /No) (ix) – 18 (b)			
If examination earlier by the SVB (ix) 18 (b) (i)	SVB Reference Number (ix) 18 (b) (i)(1)	SVB Date (ix) 18 (b) (i)(2)	Indication for Provisional/Final (ix) 18 (b) (i)(3)
Item-wise Information under each Invoice (ix) – 19			
Case of Re-Import (ix) – 19(a)	Import against Licence (ix) – 19(b)	Serial Number of Invoice (ix) – 19(c)	
Item Description (ix) – 19(d)	General Description (ix) – 19(e)	Currency for Unit Price (ix) – 19(f)	
Unit Price (ix) – 19(g)	Unit of Measure (ix) – 19(h)	Quantity (ix) – 19(i)	
Accessories, if any (ix) – 19(j)	Name of Manufacturer	Brand (ix) – 19(l)	



	(ix) – 19(k)			
Model (ix) – 19(m)	Grade (ix) – 19(n)	Specification (ix) – 19(o)		
End Use of Item (ix) – 19(p)	Manufacturing (ix) – 19(p)(i)	Trading (ix) – 19(p)(ii)	Self Consumption (ix) – 19(p)(iii)	
Country of Origin (ix) – 19(q)	Assessable Value (ix) – 19(r)			
Details, in case of previous Imports (ix) – 19(s)	Bill of Entry Number (ix) – 19(s) (i)	Date (ix) – 19(s) (ii)	Currency (ix) – 19(s) (iii)	
Unit Value (ix) – 19 (s)(iv)		Custom House (ix) – 19(s)(v)		
Classification Details (ix) – 19(t)				
RITC (ix) – 19(t)(i)	CTSH (ix) – 19 (t)(ii)	CETH  (ix)-19 (t)(iii)	<b>GST Code</b> (ix) – 19(t)(iv)	<b>Value under section 3 of the Customs Tariff Act, 1975 and IGST Amount</b> (ix) – 19(t)(v)
EXIM Scheme Code, if any (ix) – 19(t)(vi)		Para. No. / Year of EXIM Policy (ix) – 19(t)(vii)		
Details of Special Valuation Branch (SVB) Loading wherever Applicable (at Item level) (ix) – 19 (u)				
Are the Buyer and Seller Related ? YES / NO (ix) – 19 (u) (i)				
If the buyer and Seller are Related, has the Relationship been examined earlier by the SVB (yes / No) (ix) – 19 (u)(ii)				

If Examined earlier by the SVB (ix) – 19 (u)(ii)(1)	SVB Reference Number (ix) – 19 (u)(ii)(2)	SVB Date (ix) – 19 (u)(ii)(3)	Indication for Provisional/ Final (ix) – 19 (u)(ii)(4)
Notifications Used for the Item (Customs and Excise) (ix) – 19 (v)			
Notification Type (ix) – 19 (v)(i)	Notification Number (ix) – 19 (v)(ii)	Serial Number in Notification (ix) – 19 (v)(iii)	
List Number (ix) – 19 (v)(iv)	List Serial Number (ix) – 19 (v)(v)		
Shipping Bills Details in case of Re- Import (ix) – 19 (w)			
Shipping Bill Number (ix) – 19 (w)(i)	Shipping Bill Date (ix) – 19 (w)(ii)	Port of Export (ix) – 19 (w)(iii)	
Invoice Number of Shipping Bill (ix) – 19 (w)(iv)	Item Serial Number in Shipping Bill (ix) – 19 (w)(v)	Payments made for Export on a Pro-Rata Basis (In Rupees) (ix) – 19 (w)(vi)	
Freight (ix) – 19 (w)(vi)(1)	Insurance (ix) – 19 (w)(vi)(2)		
Details Relating to Duty Exemption based on EXIM Schemes and Licence Particulars (ix) – 19 (x)			
Additional Duty Exemption Requested (ix) – 19 (x)(i)	Notification Number (ix) – 19 (x)(ii)	Serial Number in Notification (ix) – 19 (x)(iii)	
Licence Registration Number (ix) – 19 (x)(iv)	Licence Registration Date (ix) – 19 (x)(v)	Debit Value (Rs.) (ix) – 19 (x)(vi)	

Unit of Measure for Quantity to be Debited (ix) – 19 (x)(vii)	Debit Quantity (ix) – 19 (x)(viii)	Item Serial Number in Licence (ix) – 19 (x)(x)
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<b>Additional Duty Rate</b> (ix)-19(y)(i)	<b>Additional Duty Amount</b> (ix)-19(y)(ii)	<b>IGST Rate</b> (ix)-19(y)(iii)	<b>IGST Exemption Notification</b> (ix)-19(y)(iv)	<b>IGST Amount</b> (ix)-19(y)(v)	<b>GST Compensation Cess Rate</b> (ix)-19(y)(vi)	<b>GST Compensation Cess Exemption Notification</b> (ix)-19(y)(vii)	<b>GST Compensation Amount</b> (ix)-19(y)(viii)	<b>Total Duty Amount</b> (ix)-19(y)(ix)
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**Declaration (For the Courier Bill of Entry-XIV for Home Consumption)**

**DECLARATION**

*(Declaration to be signed by the Courier / Customs House Agent)*

2. I / We declare that I / we have not received any other documents or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I / we receive any documents from the importer showing a different state of facts, I /we will immediately make the same known to the Commissioner of Customs.

*(Declaration to be signed by an Importer) (With Customs House Agent/Courier)*

1. I/We declare that the contents of invoice (s) no. (s) dated of M/s. and of other documents relating to the goods covered by the said invoice (s) and presented herewith are true and correct in every respect.
2. I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I / we discover any information showing a different state of facts, I /we will immediately make the same known to the Commissioner of Customs.
3. I/We declare that the goods covered by the bill of entry have been imported on outright purchase/consign-ment account.
4. I/We am/are not connected with the suppliers/manufacturers as -
  - (a) Agent/Distributor/Indentor/Branch/Subsidiary/Concessionaire, and
  - (b) Collaborator entitled to the use of the trade mark, patent or design,
  - (c) Otherwise than as ordinary importers or buyers.
5. I/We declare that the method of invoicing has not changed since the date on which my/our books of accounts and/or agreement

with the suppliers were examined previously by the Customs House (s).

*(Declaration to be signed by an Importer) (Without Customs House Agent/Courier)*

1. I/We declare that the contents of this Bill of Entry for goods imported against Airway Bill number                      dated                      are in accordance with the invoice number                      dated                      and other documents presented herewith. I/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.
2. I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Commissioner of Customs.
3. I/We declare that the goods covered by the bill of entry have been imported on outright purchase/consignment account.
4. I/We am/are not connected with the suppliers/manufacturers as -
  - (a) Agent/Distributor/Indentor/Branch/Subsidiary/Concessionaire, and
  - (b) Collaborator entitled to the use of the trade mark, patent or design,
  - (c) Otherwise than as ordinary importers or buyers.
5. I/We declare that the method of invoicing has not changed since the date on which my/our books of accounts and/or agreement with the suppliers were examined previously by the Customs House (s)

**Declaration (For the Bill of Entry for Warehousing)**

*(Declaration to be signed by the Courier / Customs House Agent)*

1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the warehouse being public/private warehouse appointed/licensed under the Customs Act, 1962.
2. I/We declare that the contents of this Bill of Entry for goods imported against Airway Bill Number                      dated                      are in accordance with the invoice number                      dated                      and other documents presented herewith.
3. I/We declare that I/we have not received any other documents or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts, I/we will immediately make the same known to the Commissioner of Customs.

*(Declaration to be signed by an Importer) (With Customs House Agent/Courier)*

1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the warehouse being public/private warehouse appointed/licensed under the Customs Act, 1962.
2. I/We declare that the contents of invoice (s) no. (s)                      dated                      of M/s.                      and of other documents relating to the goods covered by the said invoice (s) and presented herewith are true and correct in every respect.
3. I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/ we discover any information showing a different state of facts, I/we will immediately make the same known to

the Commissioner of Customs.

4. I/We declare that the goods covered by the bill of entry have been imported on outright purchase/consignment account.
5. I/We am/are not connected with the suppliers/manufacturers as -
  - (a) Agent/Distributor/Indentor/Branch/Subsidiary/Concessionaire, and
  - (b) Collaborator entitled to the use of the trade mark, patent or design,
  - (c) Otherwise than as ordinary importers or buyers
6. I/We declare that the method of invoicing has not changed since the date on which my/our books of accounts and/or agreement with the suppliers were examined previously by the Customs House(s)

*(Declaration to be signed by an Importer) (Without Customs House Agent/Courier)*

1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the warehouse being public/private warehouse appointed/licensed under the Customs Act, 1962.
2. I/We declare that the contents of this Bill of Entry for goods imported against Airway Bill Number \_\_\_\_\_ dated \_\_\_\_\_ are in accordance with the invoice number \_\_\_\_\_ dated \_\_\_\_\_ and other documents presented herewith. I/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.
3. I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Commissioner of Customs.
4. I/We declare that the goods covered by the bill of entry have been imported on outright purchase/consignment account.
5. I/We am/are not connected with the suppliers/manufacturers as -
  - (a) Agent/Distributor/Indentor/Branch/Subsidiary/Concessionaire, and
  - (b) Collaborator entitled to the use of the trade mark, patent or design,
  - © Otherwise than as ordinary importers or buyers.
6. I/We declare that the method of invoicing has not changed since the date on which my/our books of accounts and/or agreement with the suppliers were examined previously by the Customs House(s).

***Declaration (For the Bill of Entry for Ex-bond clearance)***

*Declaration to be signed by the importer/Courier/Customs House Agent*

1. I/We declare that the particulars given in this Bill of Entry are true
2. I/We apply for permission to clear the goods from the Customs Bonded Warehouse subject to the provisions of the Customs Act, 1962.

*Signature of Importer* \_\_\_\_\_ ]

[NOTE: Details relating to Sl. No. 4(ii) and 5 shall be non-mandatory.]

[FORM - H

[See regulation 6(3)]

**New Form Courier Shipping Bill – IV (CSB - IV) for Goods**  
(Electronic Filing)

S. No.	Description	Details
1.	Courier Registration Number	
2.	Name and address of the Authorized Courier	
3.	Name of the airlines	
4.	Airport of departure	
5.	Flight No.	
6.	Date of departure	
7.	Time of departure	
8.	Airport of destination	
9.	Airway Bill-wise information :	
	(a) MAWB No.	
	(b) No. of HAWBs included in this MAWB	
	(c) Number of bags / packages / pieces / ULD	

10.	Shipment / consignment-wise information:			
HAWB No.	<i>GST Invoice no. and date</i>	<i>Invoice no. and date (Export Invoice)</i>	Value	
(1)	(2)	(3)	(4)	
Description of the goods	Name and address of the consignor	Name and address of the consignee	Weight (In KGs)	
(5)	(6)	(7)	(8)	

<i>Whether supply for export is on payment of IGST or not. Please indicate</i>	<i>Whether supply is against Bond or UT</i>	<i>Total IGST paid, if any</i>	<b>GSTIN</b>
(9)	(10)	(11)	(12)

### **DECLARATION**

I/We hereby declare that I/we have obtained the authorization from each of the consignors mentioned above to act as an agent for the clearance of the goods described above.

I/We hereby declare that the goods for export as per this Shipping Bill include only *bona fide* commercial samples, prototypes of goods and *bona fide* gifts of articles for personal use within the value limits prescribed in the relevant exemption Notification and which are for the time being not subject to any prohibition or restriction on their export from India and no transfer of foreign exchange is involved.

I/We enclose herewith \_\_\_\_\_ (number) of airway bills and \_\_\_\_\_ (number) of invoices for the aforesaid consignments with this shipping bills.

I/We hereby declare that the contents of this shipping bill are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Date :

*Signature and name*

Place :

*of the authorised courier]*

